

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**Bail Application No. 1643
FIR No. Not Known
PS : Nihal Vihar
U/S: Not Known
State Vs. Jindal Kumar**

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. M.K. Gahlot, Ld. Counsel for applicant/accused.

Reply not filed. Issue fresh notice to the SHO concerned through DCP concerned for next date of hearing in view of last order.

Put up for consideration on **21.08.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**Bail Application No. 1248
FIR No. 78/2020
PS : Ranhola
U/S: 364A/34 IPC
State Vs. Kuldeep**

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. C.P. Dubey, Ld. Counsel for applicant/accused.

Reply already filed to the bail application.

It is informed that charge-sheet has been filed before the Ld. MM. Let the charge-sheet be summoned for next date of hearing.

Put up for arguments on 22.08.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1675

FIR No. Not Known

PS : Kirti Nagar

U/S: 498A/406/34 IPC

State Vs. Kiran Arora

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. C.P Wig, Ld. Counsel for applicant/accused.

Reply not filed.

Chargesheet be summoned on the next date of hearing.

Notice be issued to the IO for next date of hearing.

Put up for arguments on **20.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1680

FIR No. Not Known

PS : Kirti Nagar

U/S: 498A/406/34 IPC

State Vs. Rajesh Arora

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. C.P Wig, Ld. Counsel for applicant/accused.

Reply not filed.

Chargesheet be summoned on the next date of hearing.

Notice be issued to the IO for next date of hearing.

Put up for arguments on **20.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1681

FIR No. 714/2020

PS : Ranhola

U/S: 307/34 IPC & 27 Arms Act

State Vs. Sanjay & Ors.

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Umesh Gupta, Ld. Counsel for applicant/accused.

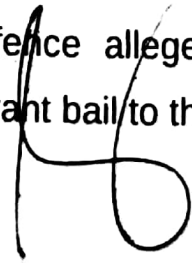
Reply received be taken on record.

Arguments heard and gone through the records.

Application u/s 439 Cr.P.C. has been filed for bail of the applicant/ accused on the ground that the accused has been falsely implicated in this case and he is in J/C since 12.07.2020. It is further submitted that he is in jail without any fault or crime committed by him. Prayer is made to grant bail to the applicants/ accused.

The Ld. APP for the State on the other hand prayed to dismiss the bail application on the ground that the offence alleged against the accused is serious in nature. It is further stated that the case is at the initial stage and all the material witnesses are to be examined; charge is still to be framed. In case applicant / accused is released on bail, he shall influence the witnesses and tamper with the evidence.

Charge-sheet is not filed and investigation is at initial stage. Other co-accused remain to be arrested. Keeping in view the facts and circumstances of the case, nature and gravity of the offence alleged against the accused, this Court does not find any ground to grant bail to the



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accused at this stage. The application is, therefore, dismissed, Dasti.

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Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1682

FIR No. 117/2019

PS : Ranhola

U/S: Maya Puri

State Vs. Ravi Singhania and Nitin Singhania

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Rajesh Kumar, Ld. Counsel for applicant/accused.

IO present.

Reply filed to the bail application by the IO.

Arguments heard.

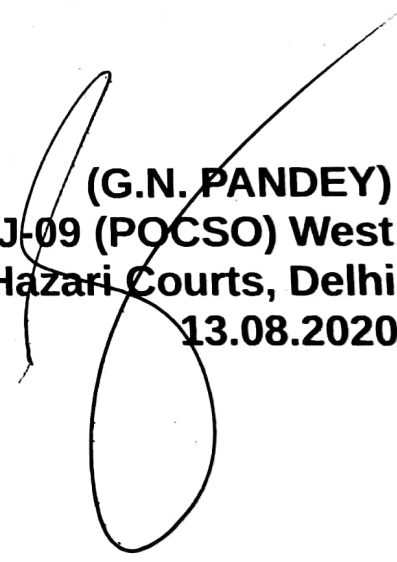
As observed that the accused persons were arrested on 23.04.2019 and both the applicants / accused were released on bail on 23.04.2020 as the offence against them was bailable. After about more than one year of the incident, steps are taken by the IO to the arrest of the applicants/ accused persons on the ground that Section 308 IPC has been added in view of MLC. It is noted that there is no change of circumstance and MLC was available earlier but no steps were taken by the IO for custodial interrogation of the accused persons, if required. IO failed to give answer as to why no steps were taken to arrest of applicants / accused persons, if their custody was required. It appears that it is only a ploy to harass the applicants /accused persons.

In view of the facts and circumstances, applicants / accused

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persons namely Ravi Sighinaia and Nitin Singhania are granted anticipatory bail. The accused persons be released on bail subject to furnishing bail bonds in the sum of Rs. 20,000/- each with one surety of like amount of the satisfaction of the SHO/IO in the event of their arrest. The accused persons shall join investigation as and when directed by the IO and shall not try to threaten any of the witnesses. Dasti.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**Bail Application No. 1983
FIR No. 313/2019
PS : Mundka
U/S: 394/397/411/34 IPC & 25/54/59 Arms Act
State Vs. Raja**

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Manoj Bhandari, Ld. Counsel for applicant/accused.

Reply filed by IO to the bail application be taken on record.

It is informed that charge-sheet has been filed before the Ld MM. Let the charge-sheet be summoned for next date of hearing.

Put up for arguments on 18.08.2020. IO be summoned for date fixed.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1684

FIR No. 289/2019

PS : Anand Prabat

U/S: 392/397/411/34 IPC

State Vs. Sagar Maurya @ Judi & Ors.

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Ms. Sunita Singh, Ld. Counsel for applicant/accused.

Reply filed to the bail application by the IO be taken on record.

It is submitted that the charge-sheet has been filed before the Ld. MM, therefore, let the charge-sheet be summoned for next date of hearing.

Put up for arguments on **21.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1445

FIR No. 290/2020

PS : Nihal Vihar

U/S: 392/452/269/188/34 IPC & 25/54/59 Arms Act

State Vs. Sagar

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Vikas Bhatia, Ld. Counsel for applicant/accused through VC.

Notice issued to the SHO not received back. Fresh notice be issued to the SHO, PS Nihal Vihar as well as IO of this case through DCP concerned for filing the report in compliance of order dated 29.07.2020 for **19.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1586

FIR No. 274/2019

PS : Anand Prabat

U/S: 498A/406/304B/494/34 IPC

State Vs. Krishan Kumar

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Sh. Praveen Goswami, Ld. Counsel for applicant/accused through VC.

Report filed be taken on record.

It is submitted that the charge-sheet has been filed before the Ld. MM, therefore, let the charge-sheet be summoned for next date of hearing.

Put up for arguments on 20.08.2020. IO be summoned.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1558

FIR No. 127/2020

PS : Anand Prabat

U/S: 376 IPC

State Vs. Sachin Singh

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Sulalit, Ld. Counsel for applicant/accused through VC.

IO is not present.

Reply already filed.

Victim is not present today, therefore, let fresh notice be issued to the victim through IO for next date of hearing.

The charge-sheet be also summoned for next date of hearing.

Put up for consideration on **02.09.2020**. IO be summoned for date fixed.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1673

FIR No. 59/2020

PS : Kirti Nagar

U/S: 308/304/323/506/34 IPC

State Vs. Manuwar Hussan @ Mikki

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Ayub Ahemd Qureshi, Ld. Counsel for applicant/accused through VC.

Reply filed to the bail application by the IO be taken on record.

The chargesheet be summoned for the next date of hearing.

Put up for arguments on **19.08.2020. IO be summoned.**

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1672

FIR No.383/2020

PS : Mundka

U/S: 33 Delhi Excise Act.

State Vs. Vishal

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Satish Kumar, Ld. Counsel for applicant/accused through VC.

On the request of Ld. Counsel for accused, put up for consideration on **14.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1674

FIR No. 600/200

PS : Ranhola

U/S: 308/323/341 IPC

State Vs. Rahul

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

None for applicant/accused.

Reply filed by the IO to the bail application be taken on record.

Neither the counsel for the applicant/ accused is appeared nor his mobile number or E-mail ID is mentioned in the application. In the interest of justice, no adverse is being passed today.

Put up for arguments on **19.08.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

Video Conferencing.

Bail Application No. 1675

FIR No. Not Known

PS : Nihal Vihar

U/S: Not Known

State Vs. Rakesh

13.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. SPP for the State.

Sh. Pankaj Verma, Ld. Counsel for applicant/accused through VC.

Reply not filed.

Let notice be issued to the IO to file the reply to the bail application for the next date of hearing.

Put up for consideration on **22.08.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
13.08.2020**